



2026:AHC:49022

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2893 of 2026

Devi Dayal Shukla

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhiraj Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dhiraj Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. A preliminary objection has been raised by Sri Gaurav Singh, learned Standing Counsel that the writ petitioner at present is posted as Supply Inspector in the office of District Supply Officer, Amethi and he seeks transfer to nearby district of Gorakhpur. Thus, this Court may not have territorial jurisdiction over the matter.
3. Confronted with the said situation, learned counsel for the writ petitioner seeks to withdraw the present writ petition with liberty to approach the Court having territorial jurisdiction over the matter.
4. Accordingly, the writ petition is **dismissed** as withdrawn with liberty to file afresh before the Court having territorial jurisdiction over the matter.

March 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)